IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 30/2015

IN THE MATTER OF:

M/s Sidmark Sales Enterprises Pvt. Ltd.

... APPLICANT / PETITIONER

Vs

M/s Him Furnitech Pvt. Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 433 (e) & 434

Order delivered on 20.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Abhigya, Advocate

Mr. Abhay Singh Khushwaha, Adv.

For the RESPONDENT

:- Mr. Davinder N. Grower, Advocate Mr. Samant Singh, Advocate

ORDER

Learned Counsel for the parties are present. Learned Counsel for the respondent seeks some more time to comply with the order dated 29.08.2017 passed by the Hon'ble Principal Bench wherein two weeks' time had been given to Respondent / Corporate Debtor to file its reply. Learned Counsel for the Respondent further represents that settlement talk is going on and matter is contemplated to be finally settled. In the circumstances, time is granted to report settlement failing which to file its reply.

Post the matter on 11th October 2017.

(S. K. MOHAPATRA) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)